

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-02-2024 AT 10:30 AM**

IA (IBC) 1958/2023 in CP(IB) No. 25/7/HDB/2022
u/s. 7 of IBC, 2016

IN THE MATTER OF:

Allied Hi-tech Industries Pvt Ltd

...Financial Creditor

VS

Karvy Data Management Services Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1958/2023

Learned Counsel Ms. Meghana, for the counsel on record for applicant present physically. Learned Smt Suhasini Ashok, Resolution Professional present through Video Conference. Orders pronounced. In the result, **this application is allowed**. The payment of salary of staff for the month of August – 2023 be paid as CIRP cost within one week from the date of the order and file compliance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)